

mes in 31 villages during the above mentioned period.

(e) The schemes prepared by the Rourkela Steel Plant include provision of drinking water facilities, construction/repair of school buildings, link roads, medical aid centres, recreation centres, development of agriculture, animal husbandary and village industries etc.

Aerodrome in Tirunelveli District of Tamil Nadu

*804. SHRI ERA MOHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether steps have been taken to acquire land for the construction of the Aerodrome at Vagaikulam near Tuticorin in Tirunelveli District in Tamil Nadu; and

(b) if not how long will it take to acquire the land and to take up further work?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) No, Sir.

(b) There is no proposal at present to acquire land for construction of an aerodrome at Vagaikulam.

Collection of Sales Tax from actual users on import of L-Base

*809 SHRI CHANDRA BHAL MANI TIWARI:

Will the Minister of COMMERCE be pleased to state:

(a) whether under the current import policy, issue of letter of authority by actual user amounts to change of ownership of goods and the actual user is thus absolved of all actions under Import Export Rules; and

(b) whether the State Chemicals and Pharmaceuticals Corporation of India Limited collects sales tax from actual users who have given their letter of authority to the canalising agencies for import of L-Base and if so, the considerations for this, having regard to (a) above?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) The State Chemicals & Pharmaceuticals Corporation of India Ltd. collects sales tax from Actual Users for whom they import L-Base. The question whether sales tax is actually chargeable in such cases or not is being looked into, by the Corporation.

Setting up of Ferrous Scrap Committee

*810. SHRI BANWARI LAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have set up a Ferrous Scrap Committee under the Iron and Steel (Control) Order, 1956;

(b) if so, what are the functions of the Committee;

(c) how the work of the Committee is going to be financed;

(d) whether the functions entrusted to the Committee are not possible to be performed by the Iron and Steel Controller as the supreme authority under the Iron and Steel (Control) Order, 1956; and

(e) how it is proposed to finance the expense of the Committee?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) The functions of the Committee in brief are to review the availability of scrap, coordinate working of main steel producers for common procedures and joint action in the matter of distribution and pricing of ferrous scrap arising in the steel plants, to formulate schemes for development of scrap handling and processing facilities and to endeavour to stabilise market prices of ferrous scrap.

(c) It is a deliberative committee which is provided with secretarial assistance by the Metal Scrap Trade

Corporation Limited (MSTC). The Committee does not therefore incur any expenditure on its work.

(d) No, Sir.

(e) The Committee is not likely to incur any expenditure on its establishment or work.

भारतीय पर्यटकों के प्रति गाइडों का बर्ताव

*812. श्री ब्या राम शाक्य : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पर्यटन विभाग के गाइड भारतीय पर्यटकों के साथ उचित बर्ताव नहीं करते जब कि विदेशी पर्यटकों के प्रति उनका बर्ताव बहुत अच्छा होता है;

(ख) क्या सरकार को इस बारे में कोई शिकायतें प्राप्त हुई हैं और उनकी संख्या कितनी है, और

(ग) यदि हा, तो सरकार ने उन पर क्या कार्यवाही की है ?

नौबहन और परिवहन तथा पर्यटन और नागर विमानन मंत्री (श्री अनन्त प्रशाद शर्मा) : (क) जी नहीं।

(ख) और (ग) इस सम्बन्ध में केन्द्रीय पर्यटन विभाग को हाल ही में केवल एक शिकायत प्राप्त हुई है जो भारतीय पर्यटन विकास निगम की कोच में यात्रा करने वाले भारतीय पर्यटकों के साथ एक गाइड द्वारा किए गए बर्ताव के विरुद्ध है। भारतीय पर्यटन विकासनिगम ने संबंधित पक्ष से क्षमा मांगी है और इस गाइड को कार्य देना बन्द कर दिया है। पर्यटन विभाग भी इस मामले की जांच कर रहा है।

Domestic Synthetic Yarn Producers

*813. SHRI ARJUN SETHI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Gov-

ernment are against the import of polyester filament yarn and still ignore the interests of domestic synthetic yarn producers; and

(b) if so, what steps Government have taken for protecting the interests of domestic synthetic yarn producers?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) Import of Polyester Filament Yarn under OGL is subjected to an import duty @ 200 per cent advalorem plus a countervailing duty of Rs. 66.15/Kg., which provides enough protection to indigenous producers.

Declaration of 'Selection Posts' as 'Non-Selection Posts' in Income-tax Department

*814. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to state:

(a) whether Central Board of Direct Taxes have recently declared all Ministerial Posts except Inspectors in the Income-tax Department as 'Non Selection posts' where seniority will be the sole criteria for next promotion;

(b) whether Wanchoo Committee's recommendation in para 6.55 of their report has been accepted by Government according to which merit alone should be the criterion for appointment to higher posts;

(c) if so, what prompted the Central Board of Direct Taxes to declare 'Selection Posts' as 'Non-Selection Posts' in the Ministerial cadre in the Income-tax Department; and

(d) whether Government propose to review the decision taken by the Central Board of Direct Taxes and maintain the *status-quo* so that meritorious persons should not suffer?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.